

Antenna, thus affecting coverage. Alternative site for HPT at Dwarka has been taken over. Setting of HPT at the new site would take about three years after sanctioning of the scheme.

(c) and (d) Work on FM Radio station has been started and the project is expected to be completed by 2000-2001 subject to availability of resources and infrastructure facility. Presently, there is no approved scheme to set up an HPT at Junagadh in Gujarat.

KBK Development Scheme

680. SHRI GIRIDHAR GAMANG: Will the PRIME MINISTER be pleased to refer to the replay given to Unstarred Question No. 6552 on July 29, 1998 and state:

(a) whether the fund provided for Kalahandi, Bolangir and Koraput Development Scheme by concerned Ministries/Department has been earmarked for KBK districts;

(b) if so, the details thereof;

(c) if not, the reasons therefor; and

(d) whether the Government of Orissa have provided the money accordingly for utilisation in these districts?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS, MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI RAM NAIK): (a) to (d) The Revised Long-term Action Plan for the undivided districts of Koraput, Bolangir and Kalahandi (KBK) includes Central Plan and Centrally Sponsored Schemes for various sectors viz. agriculture, horticulture, watershed development, afforestation, rural employment, irrigation, health, emergency feeding, drinking water, rural connectivity and welfare of SCs/STs. From the Additional Central Assistance available for Basic Minimum Services an amount of Rs. 7 crore has been earmarked for emergency feeding programme and Rs. 2 crore for Mobile Health Units in the KBK districts. Further, an amount of Rs. 37 crore has been earmarked for KBK districts as additionality in Annual Plan 1998-99 for primary residential schools, afforestation, watershed development, and for meeting the interest burden on irrigation schemes.

Utilisation of funds by the Government of Orissa is being monitored closely by the concerned Ministries and Planning Commission through examination of Progress at meetings and by visits of Central Government officials to the region.

Telephone Facility for Panchayat Headquarters

681. SHRI BHARTRUHARI MAHTAB: Will the PRIME MINISTER be pleased to state:

(a) the number of Panchayat Headquarters in Orissa where telephone facility is not available;

(b) the number of Panchayat Headquarters where telephone facility has been provided, connected by tower system and cable lines, separately; and

(c) the time by which the work of laying cables are likely

to be completed in the Panchayat Headquarters connected by the tower system?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI KABINDRA PURKAYASTHA): (a) Telephone facilities are not available to 262 Gram Panchayat Headquarters.

(b) (i) 2048 Gram Panchayat Headquarters have been provided with Telephone facility on Tower system.

(ii) 2974 Gram Panchayat Headquarters have been provided Telephone facility on underground cable/overhead line.

(c) Presently, there are no plans to lay cables to Panchayat Headquarters connected by tower system.

[Translation]

One Family one Employment Scheme

682. SHRI HARIBHAI CHAUDHARY: Will the PRIME MINISTER be pleased to state:

(a) whether some States have adopted one-family-one-employment scheme;

(b) if so, the details thereof;

(c) whether the Government propose to extend this programme for the remaining States; and

(d) if so, the steps taken or proposed to be taken in this regard by the Union Government?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS, MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI RAM NAIK): (a) and (b) Based on the information available, the State of Haryana has introduced one family one job scheme with effect from 22/23.6.1992. The Government of Haryana have decided to provide employment opportunities on preferential basis to those families whose no member is employed. Under the scheme eligible family will constitute parents (Husband or Wife) and major unmarried children within the age group of 18-35 years. To ensure that the benefit of this scheme percolate down to the deserving members, it has been decided to exclude such families whose any member is: (a) Income Tax Assessee; (b) Sales Tax Assessee; (c) Former/Sitting member of Parliament/Member of Legislative Assembly, Chairman of the Board/Corporation/Public Undertaking; and (d) Already in any kind of employment.

The proposed preference for employment will be limited to identified families which are living below the poverty line as reflected in the survey undertaken by the Rural Development Department for the period ending June, 1990 and also the members of those families where nobody is in employment and their names stand registered with the department of employment. Preference is to be given in employment, where other things are equal.

(c) and (d) State Governments implement special

employment programmes. However, Union Government is implementing Employment Assurance Scheme benefits of which are available to all States.

[English]

Audit of NDDB

683. SHRI C.P. RADHAKRISHNAN: Will the PRIME MINISTER be pleased to state:

(a) whether the Ministry of Agriculture have sought any advice about the Audit of NDDB (National Dairy Development Board) last year; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI SOMPAL): (a) and (b) the CAG was granted permission by the Department of Animal Husbandry and Dairying in June 1997 to audit the accounts of NDDB from 1988-89 to 1995-96 under section 14(2) of the CAG (DPC) Act, 1971. The Ministry of Law and the Solicitor General have opined that the permission for audit given to CAG is valid, notwithstanding provisions regarding audit contained in the NDDB Act, 1987.

NDDB has filed a civil writ petition in the High Court of Delhi against Government's decision. Audit of NDDB accounts by CAG has been stayed by the Delhi High Court till the writ petition is decided.

Expansion of Telephone Exchanges

684. DR. SUBRAMANIAN SWAMY: Will the PRIME MINISTER be pleased to state:

(a) whether there is any proposal for the expansion of telephone exchanges in Tamil Nadu particularly in Madurai District during the current financial year;

(b) if so, the details thereof, location-wise; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI KABINDRA PURKAYASTHA): (a) Yes, Sir.

(b) The details of expansion of exchanges in Madurai Revenue District planned during 1998-99 are given in the attached statement.

(c) Does not arise in view of the reply to (b) above.

Statement

The details of expansion of exchanges in Madurai Revenue District commissioned/programmed during 1998-99 are given below

Sl. No.	Name of Exchange	Type	No. of lines added/ programmed	Remarks
1	2	3	4	5
1.	Madurai East Masi St.	N.T.	10000	Commissioned
2.	Madurai K. Pudur	N.T.	3000	RSU Commissioned
3.	Madurai K.K. Nagar	N.T.	4000	Main exchange programmed
4.	Madurai Bibikulam	E-10B	1000	RLU Expn. commissioned
5.	Madurai Koodalnagar	E-10B	1000	RLU Expansion programmed
6.	Madurai Tiruppalai	E-10B	3000	RLU Programmed
7.	Madurai Villapuram	E-10B	1000	RLU Expansion programmed
8.	Tirunagar	E-10B	1000	RLU Expansion Programmed
9.	Othakadai	E-10B	1000	RLU Programmed
10.	Nagamalaipudukkottai	C-DDT SBM	256	Expansion commissioned
11.	Samayanallur	C-DOT SBM	1000	MBM Programmed
12.	T. Kalpatti	C-DOT SBM	1000	SBM Programmed
13.	Vadipatti	C-DOT SBM	1000	SPM Programmed
14.	Usilampatti	C-DOT SBM	400	Expansion Programmed
15.	Alanganallur	C-DOT 256 Twin	152	Expansion Programmed